

ANF- 2 O

APPLICATION FORM FOR EXPORT OF SCOMET ITEMS LISTED IN APPENDIX 3 TO SCHEDULE 2 OF ITC (HS) CLASSIFICATION OF EXPORT AND IMPORT ITEMS

[Please see guidelines at the end before filling the application]

1.Applicant Details:												
i. IEC												
ii. Name												
iii. Address	Flat/Plot/Block No.											
	Street/Area/Locality											
	City											
	State							PIN Code				
iv. TeleNo.	(1)		Country Code		Area Code			Tel.No.				
	(2)											
v. Fax No.			Country Code		Area Code			Fax No.				
vi. E-mail address where authorisation to be sent	E-mail (1)						E-mail (2)					

2. Details of SCOMET items in Appendix 3 to Schedule 2 of ITC (HS) Classifications of Export & Import Items applied for export: (If required, attach extra sheet (A4 size) in the same format)								
Sl. No.	SCOMET Category i.e. 1B, 1C, 2, 3, 4, 5 and 7	SCOMET Item No	Description of export item/s including technical specification	ITC (HS) Code No. (if available)	Quantity	Total FOB Value		
						In relevant Foreign Currency	In Rupees	In US\$

3. Details of exports of SCOMET items in the preceding 3 licensing years. (Details of the export last made, if no export was made during the preceding licencing year): (If required, attach extra sheet (A4 size) in the same format)						
Sl. No.	Export Licence No. & Date and Issuing Regional Authority	Details of items exported		Qty exported	Country to which exported	DGFT's (HQ's) File Number
		Category	Description			

4.Shipment Details:	
i. Port of Loading/Shipment	
ii. Port of Discharge	
iii. Country to which item to be exported	
iv. Ultimate Destination Country	

5. Purpose of Export (please tick and give clarification if any):	
i. Trade	
ii. Sample	
iii. Display/Exhibition	

6A.Foreign Buyer Details:	
i. Name	
ii. Address	Flat/Plot /Block No.
	Street/Area/Locality
	City
	Country
Postal Code	
iii. Telephone No.	Country Code
	Area Code
	Tel.No.
(1)	
(2)	
Country Code	
Area Code	
Fax No.	
iv. Fax No.	
v. E-mail	
vi. Export Order No. and date	

6B.Consignee Details: (If same as Foreign Buyer write "SAME As in 6A")	
i. Name	
ii. Address	Flat/Plot/Block No.
	Street/Area/Locality
	City

	Country							Postal Code											
iii. Telephone No.		Country Code			Area Code				Tel.No.										
	(1)																		
	(2)																		
iv. Fax No.		Country Code			Area Code				Fax No.										
v. E-mail																			

6C.End User Details: (If same as Foreign Buyer and/or Consignee write "SAME As in 6A and/or 6B" as the case may be)

i. Name																			
ii. Address	Flat/Plot /Block No.																		
	Street/Area/Locality																		
	City																		
	Country																		
iii Tele No.		Country Code			Area Code				Tel.No.										
	(1)																		
	(2)																		
iv. Fax No.		Country Code			Area Code				Fax No.										
v. E-mail																			
vi. End product for which the item of export will be used by the end user																			
vii. Purpose for which the end product will be utilized																			
viii. Is end user an entity of Government of destination country?																			
ix. Manufacturing/Business/other activity of the end user																			

7.Details of Banks through which financial transactions relating to this export will be executed:													
a. In Destination Country													
i. Name of the Bank													
ii. Address of the Bank	Flat/Plot /Block No.												
	Street/Area/Locality												
	City												
	Country						Posta I Code						
iii. SWIFT Code:													
iv. I BANK													
b. In India													
i. Name of the Bank													
ii. Address of the Bank	Flat/Plot /Block No.												
	Street/Area/Locality												
	City												
	State						PIN Code						
iii. IFSC Code													

8.If applied for export on repeat basis in the same licensing year for same product , same end use and to the same end user, please furnish:	
i. Reference Number and date vide which earlier permission was granted	
ii. Export Licence number and date	
iii. Quantity allowed for export	
iv. Quantity exported on the date of this application	

9. Details of Producer/Manufacturer of the item to be exported:													
i. Name													
ii. Address	Flat/Plot /Block No.												
	Street/Area/Locality												
	City												
	State						PIN Code						

10. Period during which the item is proposed to be exported from India	
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For Use in DGFT office only (To be filled by the applicant).

11A. Application Submission Details (if submitted electronically):	
i. ECOM Reference Number	
ii. Date of Submission on Server	
iii. Submitted to which Regional Authority	
iv. File Number & Date of Issue	
v. Application Fee submission details viz. Amount in Rupees, Demand Draft No./Electronic Fund Transfer No. and Date and the name & branch of the bank on which drawn	
11B. Jurisdictional Regional Authority:	

DECLARATION/UNDERTAKING

1. I / We hereby certify that:

- (i) I/We hereby declare that the particulars and the statements made in this application are true and correct to the best of my / our knowledge and belief and nothing has been concealed or held there from.
- (ii) I/We fully understand that any information furnished in the application if found incorrect or false will render me / us liable for any penal action or other consequences as may be prescribed in law or otherwise warranted.
- (iii) I/We undertake to abide by the provisions of the FT (D & R) Act, 1992, as amended, the Rules and Orders framed there under, FTP, HBP, Appendices and Aayat Niryat Forms and ITC (HS).
- (iv) I/We hereby certify that:
 - A. the entity for whom the application has been made have not been penalized under any of the following Acts (as amended from time to time):
 - (i) The Customs Act, 1962,
 - (ii) The Central Excise Act 1944,
 - (iii) Foreign Trade (Development & Regulation) Act 1992, as amended, and
 - (iv) The Foreign Exchange Management Act, 1999;
 - (v) The Conservation of Foreign Exchange, Prevention of Smuggling Activities Act, 1974
 - (vi) Weapons of Mass Destruction & their Delivery Systems (Prohibition of Unlawful Activities) Act, 2005
 - B. none of the Directors / Partners / Proprietor / Karta / Trustees of the company /firm /HUF/Trust, (as the case may be), is/are a Director(s) / Partner(s) / Proprietor / Karta / Trustee in any other Company/ firm / entity which is on the Denied Entity List (DEL) of DGFT or is in the caution list of RBI;

- C. neither the Registered Office of the company / Head Office of the firm / nor any of its Branch Office(s)/ Unit(s)/ Division(s) has been declared a defaulter and has otherwise been made ineligible for undertaking import / export under any of the provisions of the Policy;
- D. we have neither obtained nor applied for issuance of an Importer Exporter Code Number in the name of our Registered / Head Office to any other Licensing Authority.
- (v) I / We hereby declare that I / We have neither obtained nor applied for such benefits (including issuance of an Importer Exporter Code Number) in the name of our Registered / Head Office or any of our Branch(s) / Unit(s) / Division(s) to any other Regional Authority.
- (vi) we have complied with the conditions of all previous licences / authorisations issued to us for export of SCOMET items and wherever required have duly intimated the o/o DGFT, New Delhi along with documentary evidence regarding receipt of the items of export by the end-user within the stipulated time.
- (vii) I / We undertake to abide by the provisions of the FT (D & R) Act, 1992, as amended, the Rules and Orders framed there under, FTP, HBP and ITC (HS) and submit all requisite documents to the o/o DGFT (SCOMET Section), failing which I/We shall be liable to action under FT (D & R) Act, 1992 as amended or rules and orders made there under, and the Customs Act, 1962.
- (viii) I hereby certify that I am authorised to verify and sign this declaration as per Paragraph 9.6 of the Policy.

Signature of the Applicant												
Name												
Designation												
Official Address	Flat/Plot/Block No.											
	Street/Area/Locality											
	City											
	State					PIN Code						
Telephone		Country Code			Area Code				Tel.No.			
Place:												
Date:												

GUIDELINES FOR APPLICANTS
(Please also see paragraph 2.73 of HBP)

1. IEC must not be in DEL.
2. One original application in the prescribed format ANF 20 and ANF 1 and six copies thereof along with self-certified copies of the documents as in Para 3 below must be submitted to DGFT (HQ), Udyog Bhavan, New Delhi. Each page of the original application has to be signed by the applicant with stamp of the company.
3. Application must be accompanied by self-certified copies of the following documents:
 - (i) **Purchase Order** from the Foreign Buyer, Consignee and End –User in respect of items mentioned in Col.2 of ANF20
 - (ii) **End User Certificate(s)** (Also see Para 4 below).
 - (iii) **Technical Specifications** (not exceeding one page for each item) for the items to be exported.
 - (iv) **(a) Bills of Entry(BEs)** into the destination country for items exported during the last one year as per information in column No. 3 of the application. In Col. 3 details of exports are to be given for last 3 years. However, BEs for the last 1 year only are to be submitted.
 - (b) BEs as above are to be submitted with the 1st application of the financial year only. From the 2nd application onwards, the exporter shall make a reference in the forwarding letter that the BEs have been submitted with the 1st application giving DGFT's File No. of 1st application. Copy of the forwarding letter of 1st application to be attached with every subsequent application.
 - (v) If a third party or contractor is involved, details of Contract or Agreement between the Foreign Buyer and End User with third party must be submitted, along with copy of contract or agreement.
4. **End User Certificate :-** Original End User certificate (in the prescribed format **Appendix 2 R** on Letter Head of all entities in the chain of supply viz. the foreign buyer, the end user and intermediaries/consignee (if they are different from the foreign buyer and end user) indicating complete details of the export product, end product, end purpose for which the item of export will be used by end user and complete address and telephone No. of end user must be furnished along with original application. End User Certificate from the following must also be submitted:
 - (i) The Foreign Buyer, if different from the End User.
 - (ii) The Consignee, if different from the Foreign Buyer & End User.
 - (iii) Other intermediary/ies, if any.
 - (iv) End User Certificates from Foreign Buyer, Consignee and End User must reflect the logical flow of items.
 - (v) Each EUC must mention details of items (including technical specifications) as in Col. 2 of the application (ANF 20), duly matching with the same as in Purchase Order.
 - (vi) 1(one) original End Use-cum-End User Certificate covering the entire item(s) applied for, only from each of the entities in supply chain i.e., Foreign Buyer, Consignee/intermediary(ies) and End User is to be filed.
5. Details of the item(s) given in ANF 20, End User Certificate(s) and Purchase Order(s) must match completely.
6. While filling ANF 20, care should be taken to ensure the following:-
 - (i) Category of the items proposed to be exported as per Appendix 3 of ITC (HS) Classifications of Export and Import Items should be clearly mentioned.
 - (ii) Port of discharge and route must be clearly defined. Route/mode of transport cannot be changed after export licence has been issued.
 - (iii) Against column 6A, 6B & 6C, complete address should be given. P.O. Box No. will not be accepted.
 - (iv) All columns must be filled correctly and completely.
